

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Service Tax Appeal No. 75034 of 2015

(Arising out of Order-in-Appeal No. 892/Pat/S.Tax/Appeal/2014 dated 16.10.2014 passed by Commissioner of CGST & Central Excise, Patna.)

M/s Baba Hans Construction Pvt. Ltd.,
(402, Anandpuri, West Boring Canal Road, Patna-800001.

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Patna,
2nd Floor, C. R. Building, Birchand Patel Path, Patna-800001,

...Respondent

..
APPEARANCE :

None, for the Appellant

Shri P. Das, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON MEMBER (TECHNICAL)

FINAL ORDER No...75030/2025

DATE OF HEARING : 06.01.2025

DATE OF DECISION : 06.01.2025

PER R. Muralidhar :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Sd/-
(Rajeev Tandon)
Member (Technical)

Tushar Kr.